

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 144 OF 2018 &
IA NOS. 688 & 689 OF 2018

Dated: 25th July, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s Ind Synergy Limited

... Appellant(s)

Vs.

Chhattisgarh State Electricity Regulatory Commission & Anr. ...

Respondent(s)

Counsel for the Appellant (s) : Mr. Buddy A. Ranganadhan
Mr. Raunak Jain
Mr. Vishvendra Tomar

Counsel for the Respondent(s) : Mr. Ravi Sharma
Mr. Chandrashekhhar Biswas for R-1

Mr. Apoorv Kurup
Ms. Nidhi Mittal for R-2

ORDER

The learned counsel, Mr. Ravi Sharma, appeared for the first Respondent and the learned counsel, Mr. Apoorv Kurup, appeared for the second Respondent.

The learned counsel for the second Respondent prays for 04 weeks time to file his reply to the instant matter. The learned counsel appearing for the Appellant also prays for 04 weeks time thereafter to file his rejoinder to the replies to be filed by the Respondents.

Submissions made by the learned counsel appearing for the Appellant and the learned counsel appearing for the Respondents, as stated supra, are placed on record.

The learned counsel appearing for the second Respondent is permitted to file his reply in the matter by 23.08.2018, duly serving copy on the other side. Thereafter, the learned counsel appearing for the Appellant is permitted to file his rejoinder submission by 20.09.2018, duly serving copy on the other side.

List this matter on **27.09.2018**, as agreed by the learned counsel appearing for the Appellant and the Respondents.

(S.D. Dubey)
Technical Member
Vtjs

(Justice N.K. Patil)
Judicial Member